

FORM-A [PUBLIC ANNOUNCEMENT]

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF
"M/S HOTEL GAUDAVAN PRIVATE LIMITED (HGPL)"**

1.	NAME OF CORPORATE DEBTOR	HOTEL GAUDAVAN PRIVATE LIMITED (HGPL)
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	06-10-1986
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED/REGISTERED	REGISTRAR OF COMPANIES, JAIPUR, RAJASTHAN
4.	CORPORATE IDENTITY NUMBER/LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE DEBTOR	CIN: U55101RJ1986PTC003755
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	REGD OFF:- C-21 AND 22, VAISHALI NAGAR, JAIPUR, RAJASTHAN – 302021 PLACE OF BUSINESS:- (1) HOTEL FORT RAJWADA, 1, HOTEL COMPLEX, JODHPUR-BARMER LINK ROAD, JAISALMER-345001 (2) HOTEL GARH RAJWARA (UNDER CONSTRUCTION HOTEL), KHASRA NO. 72, KURI ROAD, JAISALMER, RAJASTHAN
6.	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	31-03-2017
7.	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	27-09-2017
8.	NAME, ADDRESS, EMAIL ADDRESS AND THE REGISTRATION NUMBER OF THE INTERIM RESOLUTION PROFESSIONAL	NAME: ARUNAVA SIKDAR ADDRESS: D-3, LGF, LAJPAT NAGAR, PART-I, NEW DELHI-110024, EMAIL: arunava.sikdar65@gmail.com, asikdar1990@gmail.com REG NO.:- IBB//IPA-001/IP-P00022/2016-2017/10047
9.	LAST DATE OF SUBMISSION OF CLAIMS	14.04.2017

Notice is hereby given that the Hon'ble National Company Law Tribunal, New Delhi Bench has ordered the commencement of a Corporate Insolvency Resolution Process (CIRP) against M/s Hotel Gaudavan Private Limited on 31.03.2017.

The Creditors of M/s Hotel Gaudavan Private Limited are hereby called upon to submit a proof of their claims on or before 14-04-2017 to the Interim Resolution Professional (IRP) at the address mentioned against item 8.

The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or electronic means.

The claims may be submitted in the Scheduled Forms B, C, D and E in terms of Regulations 7, 8 and 9 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 by the Operational Creditors, Financial Creditors, Workmen or Employees and Authorized representative of workmen and employees respectively, as the case may be.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-**PLACE: NEW DELHI****(Arunava Sikdar)****Date :01.04.2017 ,****Interim Resolution Professional**